

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

ALLAHABAD, THIS THE 7th DAY OF FEBRUARY, 2006.

QUORUM : HON. MR. A.K. BHATNAGAR, J.M.
HON. MR. D. R. TIWARI, A.M.

CCP No.87/05

in

ORIGINAL APPLICATION NO.631 OF 2005

Ram Murti Misra, Son of, Late Ram Pyare Misra, aged about 42 years, R/O Village Tikri, P.O. Kamla Nagar, District Allahabad, Present address, 1488-B, Manas Nagar, Railway Colony, Mughal Sarai, District Chandauli.

..... Applicant.

Counsel for applicant : Shri R. Yadav.

Versus

Shri R. Vijay Mohan, Divisional Railway Manager, East Central Railway, Mughal Sarai, Chandauli.

..... Respondent.

Counsel for Respondents : Sri K.P. Singh.

ORDER

HON. MR. A.K. BHATNAGAR, J.M.

Shri R. Yadav, learned counsel for applicant and Shri K.P. Singh, learned counsel for the respondents.

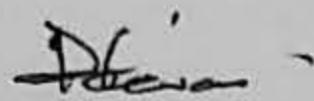
Contempt Petition No.87/05 has been filed for punishing the respondents for not complying with the order passed on 31.5.2005 in O.A. No.631/05 by which the following direction was given :-

"Meanwhile, the respondent No.2 is directed to decide the representation of the applicant and in case any arrear in respect of pay and allowances are due, the same may be paid to him in accordance with law."

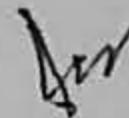
✓

: 2 :

Counsel for the respondents submits that the order of this Tribunal passed on 31.5.2005 has duly been complied with as stated in Para 5 of the counter by disposing the representation of the applicant. The order of compliance has also been filed along with counter i.e. letter dated 14.7.2005. We have heard counsel for the parties and we are satisfied that the order passed on 31.5.2005 has been complied with so there is no necessity of issuing any notice to respondents as no contempt is made out. Accordingly, the contempt petition is dismissed.



A.M.



J.M.

Asthana/